



## Government of Karnataka

No. DD/SSU/COVID-19/17/19-20

Office of the Director,  
Directorate of Health & Family Welfare  
Services, Anandarao Circle, Bangalore,  
Dated: 20/03/2020

### **REVISED ORDER - COVID-19**

Exercising power under section 2,3 and 4 of Epidemic Diseases Act 1897 (Central Act 3 of 1897), the State Government has promulgated certain temporary regulations to be followed by Public to contain spread of Covid-19 (Corona Virus Disease-2019) infection and also to follow special precautions.

Through the order No. DD/SSU/COVID-19/17/19-20 of the undersigned dated 13/3/2020 certain activities/institutions were closed in public interest.

The said order was to be reviewed again on 20/03/2020. The state cabinet has formed a task force to review the order passed by the State and recommend measures to enforce social distancing and avoid the spread of covid-19 virus. The task force has met on 19/03/2020 and decided to extend the earlier promulgated order till 31/03/2020 and include some more Activities / Institutions for closure.

Therefore, I am satisfied that to avoid the spread of covid-19 the following measures are necessary.

1. All activities / institutions which were closed by the earlier order cited above will remain closed till 00:00 hours of 01/04/2020 unless modified by this order.
2. All other orders issued by the undersigned under the above Act for closure and social distancing will continue till 00:00 hours of 01/04/2020 unless modified by this order.
3. a) All bars will be closed from 4-00 pm of 21/03/2020, However this will not apply to take away liquor shops.  
b) It is important to close a dining places and allow people to only take away food. Therefore, dining at Hotels/Restaurants/ Cafes etc. will be banned. However, kitchen will be open and take away will be allowed. This will not apply to small outlets where there is no seating. They are directed to maintain distance between the customers (minimum six feet). This will come in force from 4-00pm of 21/03/2020.
4. Religious gatherings, Jathras, Urs, etc. are banned
5. The manufacturing industries shall follow all the norms of social distancing and try to carry out the production with minimum social contact points.
6. No leave should be given to the persons who are involved in Medical and other essential services and controlling of Covid-19. This includes the students who are studying in Medical, Nursing, Para-medical courses etc.
7. This order will stay in force till 00:00 hours 1/4/2020.

  
Director,

Health & Family Welfare Services.

1. The Chief Secretary, Government of Karnataka.
2. All Additional Chief Secretaries / Principal Secretaries / Secretaries

3. Director General of Police, Police department.
4. Commissioner, Health & Family Welfare Services.
5. Mission Director, National Health Mission
6. All Commissioners, Metropolitan Corporation / All Municipal Commissioners, City Municipal Councils / Chief Officers, Town Municipal Councils
7. All Deputy Commissioners
8. All Police Commissioners / Police Superintendents
9. All Chief Executive Officers, Zilla Panchayat
10. All Dean & Directors, Medical Colleges
11. All District Health & Family Welfare Officers
12. All District Surgeons, District Hospital
13. The Commissioner, Department of Information and Public relation, for wide publicity.